

Rep. by Act.....19.....of 1988, s. 2 & sch. I

THE ASSAM STATE LEGISLATURE (DELEGATION OF
POWERS) ACT, 1980

No. 38 OF 1980

[11th July, 1980.]

An Act to confer on the President the power of the Legislature of
the State of Assam to make laws.

BE it enacted by Parliament in the Thirty-first Year of the Republic
of India as follows:—

1. This Act may be called the Assam State Legislature (Delegation of
Powers) Act, 1980. Short
title.

2. In this Act, "Proclamation" means the Proclamation issued on the
12th day of December, 1979, under article 356 of the Constitution, by the
President, and published with the notification of the Government of India
in the Ministry of Home Affairs, No. G.S.R. 688(E) of the said date. Defini-
tion.

3. (1) The power of the Legislature of the State of Assam to make
laws, which has been declared by the Proclamation to be exercisable by
or under the authority of Parliament, is hereby conferred on the President. Confer-
ment on
the Presi-
dent of
the

(2) In the exercise of the said power, the President may, from time
to time, whether Parliament is or is not in session, enact, as a President's
Act, a Bill containing such provisions as he considers necessary: power
of the
State
Legisla-
ture to
make

Provided that before enacting any such Act, the President shall,
whenever he considers it practicable to do so, consult a Committee con-
stituted for the purpose, consisting of thirty members of the House of
the People nominated by the Speaker and fifteen members of the Council
of States nominated by the Chairman. laws.

~~REPEALED~~

(3) Every Act enacted by the President under sub-section (2) shall, as soon as may be after enactment, be laid before each House of Parliament.

(4) Either House of Parliament may, by resolution passed within thirty days from the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in two successive sessions, direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding, such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.